

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1680

ANSWERED ON:07.03.2013

Setting up of Courts

Rane Dr. Nilesh Narayan;Thamaraiselvan Shri R.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to set up a large number of courts across the country;
- (b) if so, the details thereof;
- (c) the total funds allocated for this purpose during the last three years; and.
- (d) the cost ratio likely to be shared by the Union Government and State Governments for setting up of new courts?

**Answer**

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) to (d): Setting up of Courts in subordinate judiciary is primarily the responsibility of the State Governments. The Central Government has been assisting the State Governments by providing funds for infrastructure development and computerization of the subordinate judiciary. Statement at Annex gives details of the amount released by the Central Government under different schemes for this purpose.

Further, in pursuance of the judgement of the Supreme Court in the case of the Brij Mohan Lal & Others Vs. Union of India & Others given on 19.04.2012, Government has decided to provide funds on a matching basis for 10% additional positions of Judges to be created in the State Judicial Services. This assistance will be made available up to 31.03.2015.

The Advisory Council of the National Mission for Justice Delivery and Legal Reforms in the Department of Justice, has resolved on 15-05-2012 that number of Judges in the subordinate judiciary may be doubled in the next five (5) years. Chief Justice of India has also recently written to the Chief Justices of High Courts to persuade the State Governments for doubling the existing number of Courts in the subordinate judiciary and for providing the infrastructure and ministerial staff for them.

Annex

Statement referred to in reply to parts (a) to (d) of Lok Sabha Unstarred Question No. 1680 for 7/3/2013 regarding Setting up of Courts

(Rs. in crore)

Sl. Name of the Scheme Funds released by Central Government during the year

2010-11 2011-12 2012-13  
(upto Feb. 2013)

1	Centrally Sponsored Scheme for Development of Infrastructural Facilities for Judiciary	142.74	595.74	693.21
2	Assistance to the State Govt. for establishment of Gram Nyayalayas	7.45	4.46	3.94
3	Computerisation of district and subordinate courts	119.896	90.00	83.51
4	13th Finance Commission Award	1000.00	269.06	156.17

